

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 588 of 2012
Original Application No. 1030 of 2012

Friday, this the 14th day of February, 2014

CORAM:

Hon'ble Dr. K.B. Suresh, Judicial Member

1. Original Application No. 588 of 2012 -

Alenson, S/o. Benson, aged 43 years,
 Postal Assistant, Titanium PO, Pin – 695 021,
 residing at TC 16/1654, Jagathu, Thykkadu Post,
 Trivandrum – 695 014. **Applicant**

(By Advocate – Mr. V. Sajith Kumar)

V e r s u s

1. Union of India, represented by Secretary to the Government, Department of Post, Ministry of Communication, Government of India, New Delhi – 110 001.
2. The Chief Postmaster General, Kerala Circle, Trivandrum-695 101.
3. The Sr. Superintendent of Post Office, Trivandrum North Division, Trivandrum – 695 001. **Respondents**

(By Advocate – Ms. Deepthi Mary Varghese, ACGSC)

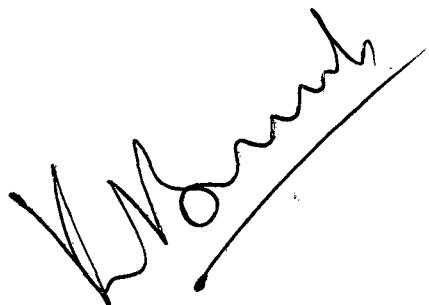
2. Original Application No. 1030 of 2012 -

Ajithakumari N., Postal Assistant,
 Thiruvananthapuram, I.S.R.O. - 695 022,
 Residing at Greeshmam, Vilayilkulam, Madankavu,
 Kazhakoottam, Thiruvananthapuram – 695 582. **Applicant**

(By Advocate – Mr. Vishnu S. Chempazhanthiyil)

V e r s u s

1. Union of India, represented by Chief Postmaster General, Kerala Circle, Thiruvananthapuram-695 033.
2. The Senior Superintendent of Posts,



Thiruvananthapuram North Postal Division,
Thiruvananthapuram – 695 001.

..... Respondents

(By Advocate – Mr. M.K. Aboobacker, ACGSC)

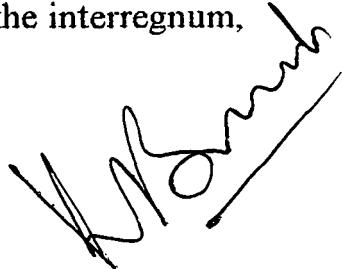
These applications having been heard on 14.2.2014, the Tribunal on the same day delivered the following:

ORDER

Heard.

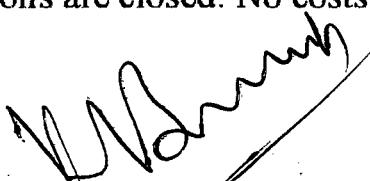
2. Both these matters are similar. Apparently applicants who were granted MACP benefits were sought to be transferred to not to distant places. The applicants raise several grounds against the transfer being mid academic transfer and on other grounds. But then the respondents had raised an issue that there are several newly selected direct recruit Postal Assistants and because of the manpower shortage some of them are managing Sub Post Offices. It was decided that they should work first under experienced officers to gain sufficient experience and viewed in that respect the transfer would be justified.

3. On this point learned counsel for the applicants submitted that for a long while there was no exercise of conducting promotion and in 2013 such had been done and completed and therefore appropriate promotional hands are ready now to take the charge and therefore, since these are quarter attached posts the prejudice to the applicants can be avoided if actual promoted persons are posted to these promotional posts. I find that there is some grounds in these contentions. Therefore, transfer order relating to the applicants will be kept in abeyance for four months time. In the interregnum,



within a period of three months the 1st respondent is to consider the retention or not of the applicants in relation to the issues they have raised and pass speaking order after which the applicants will have one months time to agitate against it if needed.

4. Both the Original Applications are closed. No costs.



(DR. K.B. SURESH)
JUDICIAL MEMBER

“SA”